

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TKI TOURS (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03/09/2004
3.	Authority under which corporate debtor is incorporated / registered	RoC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63040MH2004PTC148380
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO 103, BLDG NO B/14, MILLAT NAGAR OSHIVARA ANDHERI WEST, MUMBAI – 400 53.
6.	Insolvency commencement date in respect of corporate debtor	Order Pronounced on 7 th August 2026 Order Received on 10 th August 2026
7.	Estimated date of closure of insolvency resolution process	03 rd February 2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP Hetal Kothari IBBI/IPA-001/IPP01610/2019-2020/12500
9.	Address and e-mail of the interim resolution professional, as registered with the Board	IP Hetal Kothari, 604, Oak Building, Mahavir Kalpavrush, Kasarvadavali, Thane – 400 615. Email id: iphetalkothari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	IP Hetal Kothari, 604, Oak Building, Mahavir Kalpavrush, Kasarvadavali, Thane – 400 615. Email id: cirp.tkitours@gmail.com
11.	Last date for submission of claims	24-08-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **TKI TOURS (INDIA) PRIVATE LIMITED** on **07-08-2026** but received on **10-08-2026**.

The creditors of **TKI TOURS (INDIA) PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 24-08-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional
Date and Place:

: IP HETAL KOTHARI
: 11/08/2026 - THANE

